

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 804 OF 2017.
CONNECTED WITH
COMPANY SCHEME APPLICATION NO.574 OF 2017.

In the matter of the Companies Act, 2013
And

In the matter of Scheme of Amalgamation of
Ceva Freight (India) Private Limited, The
Transferor Company With Ceva Logistics
India Private Limited, the Transferee
Company

And

In the matter of Sections 230 to 232 of the
Companies Act, 2013 and other applicable
provisions of the Companies Act, 2013

CEVA FREIGHT (INDIA) PRIVATE)
LIMITED (CIN NO.)
U74899MH1985PTC289211), a)
company incorporated under the)
Companies Act, 1956 having its)
registered office at The Qube, A-)
902/903, 9th Floor, M.V. Road,)
Marol, Andheri- East, Mumbai -)
400 059.) ... Petitioner Company.

Coram: SH. B.S.V. Prakash Kumar Member (J)
and Shri V. Nallasenapathy, Member (T)

Date: 23rd August, 2017

Per: B.S.V. Prakash Kumar Member (J)

CALLED FOR ADMISSION

Mr. Madan Gupta i/b Chandrakant Mhadeshwar, Advocates for the
Petitioner Company.

MINUTES OF ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 13th day of September, 2017.
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 05th July, 2017 passed by this Tribunal in Company Scheme Application No. 574 of 2017, the meeting of the Equity Shareholders was convened and held The Qube, A-902/903, 9th Floor, M.V. Road, Marol,

Andheri East, Mumbai-400059, India, on Wednesday, 16th August 2017, at 11.00 a.m. the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of Ceva Freight (India) Private Limited, The Transferor Company With Ceva Logistics India Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

- 4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority. Notices have also been served upon all the Secured and Unsecured Creditors of the petitioner Company.
- 5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.
- 6) Petitioner to file in this Registry an Affidavit of Service of publication in newspapers.

Sd/-
V. Nallasenapathy, Member (T)

Sd/-
B.S.V. Prakash Kumar Member (J)